GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE AND TAXES (POLICY BRANCH)

VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI – 110 002

No.F.6(59)/Policy-I/VAT/2008/289

CIRCULAR NO. 3 OF 2008-09

- 1. In order to streamline the release of Bank Guarantee of dealers whose Registration Certificate (RC) has been cancelled and in cases where the dealer intends to file fresh surety in lieu of the already furnished Bank Guarantee, it has now been decided that such cases may be submitted by the concerned ward authorities as per the note attached herewith for seeking the approval of the competent authority for release of Bank Guarantee.
- 2. All the Ward Authorities are, therefore, directed to process such cases accordingly.
- 3. This issues with the approval of Commissioner, Value Added Tax.

(B.K. Jha)

Dated: 15/09/2008

Dated: 15/09/2008

Value Added Tax Officer (Policy)

No.F.6(59)/Policy-I/VAT/2008/290-297

Copy for information and necessary action to :-

- 1. P.S. to Commissioner, Value Added Tax, Delhi.
- 2. All Additional Commissioners.
- 3. All Joint / Deputy Commissioners.
- 4. Dy. Commissioner (PR / Adv.) for necessary advertisement/publicity.
- 5. Manager (EDP), Department of Trade and Taxes, Delhi.
- 6. President, Value Added Tax/Sales Tax Bar Association.
- 7. Assistant Director (R&S), R&S Branch, Department of Trade and Taxes.
- 8. Guard File.

(B.K. Jha)

Value Added Tax Officer (Policy)

Note for release of Bank Guarantee

Sub: Release of Bank guarantee of M/s							
1.	The above cited dealer has filed DVAT-13 for release of his bank guarantee as his Registration Certificate (RC) have been cancelled vide order No						
2.	The dealer was registered on After registration the dealer was duly verified by the VATI vide his report dated						
3.		The dealer has been filing returns continuously in the past and the details of his past 04 returns are as below:-					the details of
S.	Tax period	GTO		Tax deposited under		Refund	Remarks
No.		Local Act	Central Act	Local Act	Central Act	claimed	(if any)
4.	The dealer was also registered under the Central Act and he has submitted the proper utilization account for central forms. The figures in DVAT-51 as well as Form-2B tally with that of return and no discrepancy has been found.						
5.	It is certified that no dues (whether assessed or unassessed) are pending against the dealer.						
6. (i)	This dealer has not stood as surety for any other dealer.						
(ii) (a) (b)							
(1)	(The concerned ward authority have been intimated about the cancellation of RC of the surety dealer)						
7.	No remand/appeal/objection/case is pending against the dealer.						
8.	In view of the above cited facts, Bank Guarantee of Rs under Local Act and Rs under Central Act may kindly be released and the approval of Commissioner (Trade & Taxes) is solicited accordingly.						
Record Keeper VATO – Ward							
Joint Commissioner / Deputy Commissioner							
Commissioner (Trade and Taxes)							

Sub:	Release of Bank guarantee of M/s
1.	The dealer was registered on After registration the dealer was duly verified by the VATI vide his report dated
2.	The above cited dealer has filed DVAT-13 for release of his bank guarantee as he has furnished fresh surety in the form of Surety Bond executed by M/s
2	The dealer has been filled notions and in the most and the details of

3.	The dealer has been filing returns continuously in the past and the details of
	his past 04 returns are as below:-

S.	S. Tax No. period	GTO		Tax deposited under			Remarks
No.		Local Act	Central Act	Local Act	Central Act	claimed	(if any)

- 4. The dealer was also registered under the Central Act and he has submitted the proper utilization account for central forms. The figures in DVAT-51 as well as Form-2B tally with that of return and no discrepancy has been found.
- 5. It is certified that no dues (whether assessed or unassessed) are pending against the dealer.
- 6. In view of the above cited facts, Bank Guarantee of Rs. under Local Act and Rs. under Central Act may kindly be released and the approval of Commissioner (Trade & Taxes) is solicited accordingly.

Record Keeper	VATO – War
Record Recper	

<u>Joint Commissioner / Deputy Commissioner</u>

Commissioner (Trade and Taxes)